

State vs. Vinod

Item No.1
FIR No.249/18
PS: Mundka
U/sec. 279/304A IPC &
U/sec.146/196 MV Act

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from Mandoli Jail.

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of charge, however, today none has joined the proceedings on behalf of accused. Therefore, matter stands adjourned.

Put up for purpose fixed on 09.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

State vs. Akash Nagar

Item No.13

P/Y

FIR No.187/2019

PS: Mundka

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.

Present: Ld. APP for State through VC.

None for accused persons.

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace the file by the NDOH.

Put up for further proceedings on 08.09.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

State vs. Sunil Sharma

Item No.3
FIR No.67/19
PS: Mundka
U/sec. 287/304A IPC

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from Mandoli Jail.

File perused.

Quashing petition is stated to be pending consideration before Hon'ble High Court of Delhi. In view of the same, matter stands adjourned.

Put up for further proceedings on 09.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

Untrace Report

Item No.4
FIR No.160/18
PS: Hari Nagar
U/sec. 279/304A IPC

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.
Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex) from Mandoli Jail.

File perused.

Perusal of file reveals that vide last order, summons were directed to be issued to the LRs of deceased, however, the same could not be issued due to lock-down.

Let previous order be complied afresh for
09.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

Untrace Report

Item No.5

FIR No.1116/14

PS: Hari Nagar

U/sec. 297/337/338/304A IPC

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.
Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex) from Mandoli Jail.

File perused.

Perusal of file reveals that vide last order, summons were directed to be issued to the LRs of deceased, however, the same could not be issued due to lock-down.

Let previous order be complied afresh for 09.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

State vs. Satpal

Item No.6
FIR No.64/15
PS: Mundka
U/sec. 186/332/353/506 IPC

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from Mandoli Jail.

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of charge, however, today none has joined the proceedings on behalf of accused. Therefore, matter stands adjourned.

Put up for purpose fixed on 09.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

State vs. Anil Bhura Bisandary

Item No.7
FIR No.516/18
PS: Mundka
U/sec. 279 IPC &
U/sec.3/181/146/196/66.1/
192/32/177/56/192 MV Act

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.
Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex)
from Mandoli Jail.**

File perused.

Perusal of file reveals that vide last order, summons were directed to be issued to the IO, however, the same could not be issued due to lock-down.

Let previous order be complied afresh for
22.09.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

State vs. Manjeet @ Mangal

Item No.9
FIR No.197/16
PS: Mundka
U/sec. 25/54/59 Arms Act

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from Mandoli Jail.

File perused.

Perusal of file reveals that vide last order, process under section 82 Cr.P.C. were directed to be issued against the accused, however, the same could not be issued due to lock-down.

Let previous order be complied afresh for
09.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

State vs. Saurabh Arora

Item No.11
FIR No.167/17
PS: Mundka
U/sec. 279/338 IPC & 185 MV Act

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from Mandoli Jail.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 09.12.2020 in view of the direction given by Hon'ble High Court of Delhi vide order dated 30.07.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

State vs. Vishal Grover

Item No.10
FIR No.455/15
PS:Mundka
U/sec. 287/304A IPC

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.
Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex)
from Mandoli Jail.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 03.09.2020 in view of the direction given by Hon'ble High Court of Delhi vide order dated 30.07.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

State vs. Gagandeep Singh Saini

Item No.12
FIR No.542/18
PS: Hari Nagar
U/sec. 279/338 IPC

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.
Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex)
from Mandoli Jail.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 09.12.2020 in view of the direction given by Hon'ble High Court of Delhi vide order dated 30.07.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

Krishan Kumar vs. Hardayal & Ors.

Item No.2
CC No.05/04/2019 (New No.1185/19)
PS: Mundka
U/sec. 156(3) Cr.P.C.

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.
Present: Sh. Kulbushan Mehta, son of complainant through VC.

Court is convened through VC (CISCO Webex) from Mandoli Jail.

It is stated on behalf of the complainant that FIR was registered in the year 2019, however, till date IO has not filed the final report.

Heard.

Let status report be called for next date of hearing.

IO to also join the proceedings on the next date of hearing through VC.

Put up for further proceedings on 29.08.2020 at 11:30 am through VC.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020

State vs. Simranjeet Singh

Item No.8
FIR No.277/19
PS: Hari Nagar
U/sec. 356/379/411 IPC

13.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Vide order no.8952-9054/CMM/Central/SS/DM/2020 dated 30.07.2020 of Ld. CMM, Central District, Delhi, the undersigned has been deputed for Jail duty today at Mandoli Jail.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from Mandoli Jail.

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of charge, however, today none has joined the proceedings on behalf of accused. Therefore, matter stands adjourned.

Put up for purpose fixed on 09.12.2020.

IO be summoned for NDOH.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
13.08.2020